

DIVISION BENCH

ITEM NO.139

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.468/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	J.M.L. MARKETINGS PVT LTD V/S ROC.
UNDER SECTION	131 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the Petitioner*

Sh. Pradeep Singh Sisodia, CGSC : *For the RoC*

Sh. Krishna Agarwal, Sr. SC : *For the I.T. Deptt.*

ORDER

- As per the previous order dated 8th January, 2024 the following observations were made:
 - 3. There is no representation today on behalf of the petitioner.*
 - 4. It is noticed that on the previous date of hearing i.e. on 14th March, 2023 also there was no representation on behalf of the petitioner.*
 - 5. In view of the aforesaid circumstances, let the last opportunity be granted to the petitioner to pursue the present petition, failing which suitable orders would be passed accordingly.*
- Today again there is no representation despite the fact that the last opportunity was already granted to the Petitioner to pursue the present petition.
- Since, there is no representation today also on behalf of the Petitioner, the matter is dismissed for non-prosecution.

-Sd-

**(Ashish Verma)
Member (Technical)**

4th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**